

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 107
IB-134/ND/2022
IA/2345/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Naveen Agarwal

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP

:Adv Rishi Singhal

ORDER

IA/2345/2024

This is an application for rejection of repayment Plan under Section 114 of IBC, 2016 read with Rule 11 of NCLT Rules 2016. Heard Ld. Counsel for the RP. Issue notice to the Personal Guarantor as well as financial Creditor for filing response to this application. Notice be issued by all means and proof of service be filed. List the matter on **29.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)